GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION NO.: 1607 (To be answered on the 9th March 2017)

DUTY FREE ZONES AT AIRPORTS

1607. SHRI RAJESHBHAI CHUDASAMA

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

(a) whether the Ministry is aware about the incidents of the Indian citizens being forced to pay in foreign currency while in most of the shops at international airports in the country and for purchase of food and water on flights going to foreign locations from the country;

(b) if so, the details of such incidents reported during the last three years

along with the steps taken to correct them; and

(c) the existing set of guidelines and rules regarding the payment for goods bought at Duty Free Zones at airports and flights going to foreign locations from the country?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a): No Madam no such instance have been reported.

(b): Does not arise in view of (a) above.

⁽c): The rules and regulation on purchase in Indian Currency (INR) is framed by Central Board of Excise & Customs (CBEC) under Ministry of Finance. As per the latest regulation based on CBEC circular dated 06.07.2016, up to Rs. 25,000 payment can be made through Indian Currency in Cash.